

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/129/CHE/2023
NAME OF THE PETITIONER(S) : P Rajamani
NAME OF THE RESPONDENT(S) : Indian Overseas Bank
UNDER SECTION : Sec 94(1) of IBC, 2016

ORDER

Present: Shri. A.S. Sathish Kumar, Ld. PCS for the Petitioner.
Shri. M.L. Ganesh, Ld. Counsel for the Respondent/IOB.

Ld. Counsel for the Petitioner submits that there are six guarantors to the loan amount facility availed by the Corporate Debtor. IRP has been appointed on the petitions filed by the five guarantors by the Court No.2.

Arguments heard.

Order Reserved.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs